

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P. (C) No. 7952 of 2012

Kamal Kumar

.. .. .Petitioner

Versus

The State of Jharkhand and Ors.

.. .. .Respondents

.....

CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO

(Through :-Video Conferencing)

.....

For the Petitioner

:

Mr. Lakhan Chandra Roy, Advocate

For Respondents

:

.....

06/06.09.2021

Heard learned counsel for the petitioner, Mr. Lakhan Chandra Roy.

It appears that writ petition has been filed on 22.12.2012 and the Stamp Reporter has pointed out defects vide S.R. dated 22.12.2012, but defects including the deposit of CFS of Rs.230/- have not been removed.

Thereafter, the matter was listed before *Lawazima* of Joint Registrar (Judicial) on 07.02.2013 and two weeks' time was granted to remove the defect no. 1. So far defect no. 4 is concerned, the same was ignored for the present and so far other defects i.e. defect nos. 1, 3 & 5 were concerned, learned counsel for the petitioner was permitted to remove the defects in course of the day, but the defect no. 1 and 2 (part) have not been removed.

Thereafter, the matter was listed before *Lawazima* of learned Registrar General on 05.03.2013 and learned counsel for the petitioner was permitted to remove the defect nos. 1 and 2(part) in course of the day, but the same were not removed.

Thereafter, petitioner has deposited C.F.S. of Rs. 230/- on 12.02.2016.

Learned counsel for the petitioner has submitted that two weeks' time may be granted to remove the defect no. 2.

Under the aforesaid circumstances, two weeks' further time is granted to the petitioner to remove defect no.2 subject to cost of Rs. 500/- to be deposited before the Advocate Clerk's Association, Jharkhand High court, Ranchi as the matter relates to the year 2012 and the same has remained pending for approximately 09 years for non-removal of defect(s).

Put up this case on 27.09.2021.

(Kailash Prasad Deo, J.)